F. No. CBEC-20/16/04/2018-GST Government of India Ministry of Finance Department of Revenue Central Board of Indirect Taxes and Customs GST Policy Wing

New Delhi, Dated the 31st December, 2018

To,

The Principal Chief Commissioners/ Chief Commissioners/Principal Commissioners/ Commissioners of Central Tax (All)/

The Principal Directors General/Directors General (All)

Madam/Sir,

Subject: Clarification on certain issues (sale by government departments to unregistered person; leviability of penalty under section 73(11) of the CGST Act; rate of tax in case of debit notes / credit notes issued under section 142(2) of the CGST Act; applicability of notification No. 50/2018-Central Tax; valuation methodology in case of TCS under Income Tax Act and definition of owner of goods) related to GST-Reg.

Various representations have been received seeking clarification on certain issues under the GST laws. In order to clarify these issues and to ensure uniformity of implementation across field formations, the Board, in exercise of its powers conferred under section 168 (1) of the Central Goods and Services Tax Act, 2017 (hereinafter referred to as the "CGST Act") hereby clarifies the issues as below:

Sl.	Issue	Clarification
No		
1.	Whether the supply of used	1. It may be noted that intra-State and inter-
	vehicles, seized and confiscated	State supply of used vehicles, seized and
	goods, old and used goods, waste	confiscated goods, old and used goods,
	and scrap by Government	waste and scrap made by the Central
	departments are taxable under	Government, State Government, Union
	GST?	territory or a local authority is a taxable
		supply under GST.
		2. Vide notification No. 36/2017-Central

Tax (Rate) and notification No. 37/2017-Integrated Tax (Rate) both dated 13.10.2017, it has been notified that intra-State and inter-State supply respectively of used vehicles, seized and confiscated goods, old and used goods, waste and scrap by the Central Government, State Government, Union territory or a local authority to any registered person, would be subject to GST on reverse charge basis as per which tax is payable by the recipient of such supplies.

- 3. A doubt has arisen about taxability of intra-State and inter-State supply of used vehicles, seized and confiscated goods, old and used goods, waste and scrap made by the Central Government, State Government, Union territory or a local authority to an *unregistered person*.
- 4. It was noted that such supply to an unregistered person is also a taxable supply under GST but is not covered under notification No. 36/2017-Central Tax (Rate) and notification No. 37/2017-Integrated Tax (Rate) both dated 13.10.2017.
- 5. In this regard, it is clarified that the respective Government departments (i.e. Central Government, State Government, Union territory or a local authority) shall be liable to get registered and pay GST on intra-State and inter-State supply of used vehicles, seized and confiscated goods, old and used goods, waste and scrap made

			has them to an assumption of manager
			by them to an unregistered person
			subject to the provisions of sections 22
			and 24 of the CGST Act.
2.	Whether penalty in accordance with	1.	As per the provisions of section 73(11) of
	section 73 (11) of the CGST Act		the CGST Act, penalty is payable in case
	should be levied in cases where the		self-assessed tax or any amount collected
	return in FORM GSTR-3B has		as tax has not been paid within a period of
	been filed after the due date of		thirty days from the due date of payment
	filing such return?		of such tax.
		2.	It may be noted that a show cause notice
			(SCN for short) is required to be issued to
			a person where it appears to the proper
			officer that any tax has not been paid or
			short paid or erroneously refunded or
			where input tax credit has been wrongly
			availed or utilised for any reason under
			the provisions of section 73(1) of the
			CGST Act. The provisions of section
			73(11) of the CGST Act can be invoked
			only when the provisions of section 73
			are invoked.
		3.	The provisions of section 73 of the CGST
			Act are generally not invoked in case of
			delayed filing of the return in FORM
			GSTR-3B because tax along with
			applicable interest has already been paid
			but after the due date for payment of such
			tax. It is accordingly clarified that penalty
			under the provisions of section 73(11) of
			the CGST Act is not payable in such
			cases. It is further clarified that since the
			tax has been paid late in contravention of
			d Cd CCCT A

the provisions of the CGST Act, a general

penalty under section 125 of the CGST

		Act may be imposed after following the
		due process of law.
3.	In case a debit note is to be issued	1. It may be noted that as per the provisions
	under section 142(2)(a) of the	of section 142(2) of the CGST Act, in
	CGST Act or a credit note under	case of revision of prices of any goods or
	section 142(2)(b) of the CGST Act,	services or both on or after the appointed
	what will be the tax rate applicable	day (i.e., 01.07.2017), a supplementary
	- the rate in the pre-GST regime or	invoice or debit/credit note may be issued
	the rate applicable under GST?	which shall be deemed to have been
		issued in respect of an outward supply
		made under the CGST Act.
		2. It is accordingly clarified that in case of
		revision of prices, after the appointed
		date, of any goods or services supplied
		before the appointed day thereby
		requiring issuance of any supplementary
		invoice, debit note or credit note, the rate
		as per the provisions of the GST Acts
		(both CGST and SGST or IGST) would
		be applicable.
4.	Applicability of the provisions of	1. A doubt has arisen about the applicability
	section 51 of the CGST Act (TDS)	of long line mentioned in clause (a) of
	in the context of notification No.	notification No. 50/2018- Central Tax
	50/2018-Central Tax dated	dated 13.09.2018.
	13.09.2018.	2. It is clarified that the long line written in
		clause (a) in notification No. 50/2018-
		Central Tax dated 13.09.2018 is
		applicable to both the items (i) and (ii) of
		clause (a) of the said notification. Thus,
		an authority or a board or any other body
		whether set up by an Act of Parliament or
		a State Legislature or established by any
		Government with fifty-one per cent. or
		more participation by way of equity or

control, to carry out any function would only be liable to deduct tax at source. 3. In other words, the provisions of section 51 of the CGST Act are applicable only to such authority or a board or any other body set up by an Act of parliament or a State legislature or established by any Government in which fifty one per cent. or more participation by way of equity or control is with the Government. 5. What is the correct valuation Section 15(2) of CGST Act specifies that methodology for ascertainment of the value of supply shall include "any GST on Tax collected at source taxes, duties cesses, fees and charges levied under any law for the time being in (TCS) under the provisions of the Income Tax Act, 1961? force other than this Act, the SGST Act, UTGST Act **GST** the and the (Compensation to States) Act, if charged separately by the supplier." 2. It is clarified that as per the above provisions, taxable value for the purposes of GST shall include the TCS amount collected under the provisions of the Income Tax Act since the value to be paid to the supplier by the buyer is inclusive of the said TCS. Who will be considered as It is hereby clarified that if the invoice or any 6. 'owner of the goods' for the other specified document is accompanying the purposes of section 129(1) of the consignment of goods, then either the consignor CGST Act? or the consignee should be deemed to be the owner. If the invoice or any other specified document is not accompanying the consignment

owner of the goods.

of goods, then in such cases, the proper officer

should determine who should be declared as the

- 2. It is requested that suitable trade notices may be issued to publicize the contents of this Circular.
- 3. Difficulty if any, in the implementation of this Circular may be brought to the notice of the Board. Hindi version will follow.

(Upender Gupta) Commissioner (GST)